

TO BE PUBLISHED IN PART II 2 OF SECTION 3 (II) OF THE
GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES.

NEW DELHI THE 10TH DEC., 1979.

NOTIFICATION
(INCOME TAX)

NO. 2084 F.NO. 187/35/79-IT(AI) In exercise of the powers conferred by Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its notification No. 570 (F.NO. 187/2/74-IT(AI)) dated 2-7-1974 as amended from time to time, existing entries under columns (1) (2) (3) against Serial No- 231 shall substituted by the following entries.

SL.NO.	C.I.T.'S CHARGE	HEADQUARTERS	CIRCLE
231A	Commissioner of Income-tax West Bengal-4, Calcutta.	Calcutta.	1. Distt. IV (1) 2. Distt. IV (2) 3. Distt. IV (3) ④ Survey Circle-I, Calcutta.

The notification shall take effect from 10-12-1979.

(Sd. SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
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(Sd. SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.